A.7. Acquirer does not hold any shares in the Target Company. There are no Directors on the Board of Directors of the Target Company.

A.11. Acquirer and its Promoters / Directors do not have any interest or relationship with the Target Company or its Promoters, Persons in Control or Directors.

A.10. Acquirer, its Promoters / Persons in Control and Directors have not been prohibited by SEBI from dealing in securities in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

A.5. The Authorized Capital of the Acquirer is 8,18,20,049 (Rupees Eight Crore Eighteen Lakh Twenty Thousand Four Hundred and Forty Nine).

A.3. The Acquirer is part of the Data Group.

"Public Shareholders"

Offer

Thursday, April 04, 2019, in terms of Regulation 14(2) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

and Exchange Board of India ("SEBI"), for and on behalf of the Acquirer, in compliance with Regulations 3(1) read with 13(4), 14(3) and 15(2) of the SEBI (SAST) Regulations, 2011.

f) PAC3 undertakes not to sell the Equity Shares of the Target Company held by him during the "Offer Period" in terms of Regulation 8(1) of the SEBI (SAST) Regulations, 2011.

B. INFORMATION ABOUT THE SELLER

a. Mr. Deepak Agarwal (Membership No. 402984, FRN. 017493C), Partner of VANJ & Associates, Chartered Accountants, having a Place: A-115, Bank Colony Alwar 301001 Rajasthan India and his email id is cmd@data.in and mobile number is 9829099922.

B.4. The Acquirer and its Promoters / Persons in Control have contributed a minimum of 10 each in the Capital of the Target Company.

C. INFORMATION ABOUT THE TARGET COMPANY

f) As on date, there has been no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Manager to the Offer would announce the revised Offer Price of the Offer Size, as the case may be, in the newspaper where the DPS of the Offer was published.

7. There will be no dilution in the shareholding of the existing shareholders in the Target Company.

8. No indemnity is needed from unregistered Public Shareholders.

9. The Manager to the Offer reserves the right to discontinue the Offer in case the public shareholding in the Target Company is reduced below the requirement of Regulation 8(9) of the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal/personal resources and no borrowings from banks or any other financial institution are required. Further, the Manager to the Offer confirms that firm arrangement for funds through verifiable and confirmed sources is available.

11. The results of the Audit has been approved by the Shareholders of the Target Company.

12. The Manager to the Offer reserves the right to discontinue the Offer in case the public shareholding in the Target Company is reduced below the requirement of Regulation 8(9) of the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal/personal resources and no borrowings from banks or any other financial institution are required. Further, the Manager to the Offer confirms that firm arrangement for funds through verifiable and confirmed sources is available.

11. The results of the Audit has been approved by the Shareholders of the Target Company.